

R.N.I. No. TELMUL/2016/73158
HSE No. 1051/2023-2025

[Price : Rs. 6-00 Paise.



తెలంగాణ రాజపత్రము

**THE TELANGANA GAZETTE
PART IV-B EXTRAORDINARY
PUBLISHED BY AUTHORITY**

No. 2] HYDERABAD, MONDAY, SEPTEMBER 2, 2024.

**TELANGANA ACTS, ORDINANCES AND
REGULATIONS Etc.**

The following is the authoritative text in English Language of the Ordinance promulgated by the Governor on the 31st August, 2024 being published under article 348 (3) of the Constitution of India for general information:-

TELANGANA ORDINANCE No. 2 OF 2024

Promulgated by the Governor in the Seventy-Fifth Year of the Republic of India.

**AN ORDINANCE FURTHER TO AMEND THE
TELANGANA PAYMENT OF SALARIES AND PEN-
SION AND REMOVAL OF DISQUALIFICATIONS
ACT, 1953.**

[1]

O. 107 [RSN]

Whereas, the Government of Telangana is implementing several Welfare Schemes to protect and promote the economic and overall well-being of the citizens. These Schemes had a significant impact on the lives of marginalized communities and helping to reduce poverty, improve access to education and healthcare, and enhancing their livelihoods.

And whereas, for the better implementation of the welfare Schemes and Programmes, Government has decided to induct Advisors into the Government from various backgrounds and fields, depending on the specific needs and goals of the Government, to evolve policy decisions that are informed, effective, and responsive to the needs of the citizens.

Accordingly, it has been decided to amend the relevant provisions of the Telangana Payment of Salaries and Pension and Removal of Disqualifications Act, 1953 (Act No.II of 1954) by undertaking a legislation;

And whereas, it has been decided to give effect to the above decision immediately;

And whereas, the Legislature of the State is not now in session and the Governor of Telangana is satisfied that circumstances exist which render it necessary for him to take immediate action;

Now, therefore, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor hereby promulgates the following Ordinance:-

Short
title
and
com-
mence-
ment.

1. (1) This Ordinance may be called the Telangana Payment of Salaries and Pension and Removal of Disqualifications (Amendment) Ordinance, 2024.

September 2, 2024 | TELANGANA GAZETTE EXTRAORDINARY 3

(2) It shall be deemed to have come into force with effect from 20th August, 2024.

2. In the Telangana Payment of Salaries and Pension and Removal of Disqualifications Act, 1953, in the Schedule under section 10, after entry 150, the following new entry shall be added, namely, -

**Amend-
ment of
Schedule.
Act No. II
of 1954.**

“151. The offices of Advisors to Government.”.

JISHNU DEV VARMA,
Governor of Telangana.

R. THIRUPATHI,
Secretary to Government,
Legal Affairs, Legislative Affairs & Justice,
Law Department.